CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition. No. 214/2010 (Suo-motu)

Coram:

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri S.Jayaraman, Member
- 3. Shri V.S.Verma, Member
- 4. Shri M.Deena Dayalan, Member

DATE OF ORDER 11.8.2010

In the matter of

Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.

And in the matter of

Implementation of directions given in Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.

ORDER

The Commission vide its notification No. 162, dated 16.6.2010 has notified the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 (the 2010 regulations), which shall come into force from 1.1.2011.

- 2. Clause (9) of the Regulation 12 of the 2010 regulations provides as under:
 - " CTU shall prepare a detailed procedure for Billing, Collection and Disbursement and present the same to the Commission for approval within 30 days of the notification of these regulations."
- 3. Clauses (3) and (9) of Regulations 13 of the 2010 regulations further provide as under:
 - "(3) The CTU shall, after duly considering the public comments, submit the draft Model Transmission Service Agreement to the Commission for its approval within 60 days of the notification of these regulations.
 - (9) The CTU shall enter into a separate Revenue sharing agreement with other ISTS transmission licensees to disburse monthly transmission charges among various transmission licensees. The impact of any delayed payment/non-payment by any Designated ISTS Customer shall be shared pro-rata in proportion of their Yearly Transmission Charges by all the transmission licensees including the CTU. The CTU shall submit the Revenue Sharing Agreement within 30 days of the notification of these regulations for approval by the Commission."
- 4. Power Grid Corporation of India Limited (PGCIL) vide its letter dated 6.7.2010 has submitted that the time frame given in the said 2010 regulations is not adequate to comply the said directions. Keeping in view the importance of the aforementioned documents and the complexity involved, a Consultant is being appointed by the PGCIL to assist in expediting the preparation of the documents. PGCIL has further submitted that there is need for certain clarification in said 2010 regulations for which it will approach the Commission

separately. PGCIL has requested for extension of the date of compliance of the directions given in said 2010 regulation till 15.9.2010.

5. Considering the difficulties expressed by the Central Transmission Utility, we allow time till 31.8.2010 for submission of the documents mentioned in the Regulations 12 (9), 13 (3) and 13 (9) of the 2010 regulations in exercise of our power of relaxation under regulations 20 (1) of the 2010 regulations. We make it clear that extension of time for submission of the required documents for approval of the Commission shall not affect the time line for other activities required under the 2010 regulations.

sd/- sd/- sd/- sd/- sd/- (M. DEENA DAYALAN) (V.S.VERMA) (S.JAYARAMAN) (Dr. PRAMOD DEO) MEMBER MEMBER CHAIRPERSON